

GOVERNMENT OF TRIPURA Urban Development Department

Tripura Battery Operated Rickshaws Rules, 2014





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GOVERNMENT OF TRIPURA URBAN DEVELOPMENT DEPARTMENT

No.F.14(11)-UDD/DUD/2013/10677-914 Dated, Agartala, the 7th January, 2014.

NOTIFICATION

In exercise of the powers conferred by sections4, 14 and 18 of The Tripura Rickshaw Niyamak Act, 1357 T.E (Tripura Act No.1 of 1357 T.E), the State Government hereby makes the following rules to regulate the movement of Battery Operated Rickshaws in Urban Areas.

CHAPTER -I

Preliminary

- Short Title&Commencement :-
 - (i) These Rules may be called the "Tripura Battery Operated Rickshaws Rules, 2014";
 - (ii) They will come into force on the date of their publication in the official Gazette.
- 2. Definitions:-
 - (a) "Act" means The Tripura Rickshaw Niyamak Act, 1357;
 - (b) "Battery" means and includes a battery installed in any battery operated rickshaw exclusively recharged by an electric power or by any other device;
 - (c) "Contract carriage" means a battery operated rickshaw which carries a passenger or goods for hire or reward and engaged under a contract;
 - (d)"Dealer" for the purposes of these rulesmeans and includes a person who is engaged
 - (i) in the manufacture of battery operated rickshaw; or
 - (ii) in building bodies for attachment to chassis; or(iii) in the repair of battery operated rickshaw; or
 - (iv) in the business of hypothecation, leasing or hire-purchase of battery operated rickshaw;
 - (e)"Driver" includes, in relation to abattery operated rickshaw, the person who acts as a steersman of such rickshaw;
 - (f) "Driving licence" for the purposes of these rules means the licence to drive or draw a battery operated rickshaw, issued by the Registering officer;

- (g) "Fare" means sum payable in respect of the hire of a battery operated rickshaw:
- (h) "Form" means a Form appended to these rules;
- (i) "Gross weight" in respect of a battery operated rickshaw means the total weight of the battery operated rickshaw and load certified by the Registering officer as permissible for such of battery operated rickshaw;
- (j) "Inspecting authority" means an officer as authorised by state government for this purpose not below the rank of junior engineer (having qualification of degree or diploma in mechanical or automobile engineering);
- (k)"Licensing officer" means an officer empowered to issue licence or authorised in this regard, to whom the state government by Notification appoints;
- (I) "Manufacturer" means a person who is engaged to manufacture of battery operated rickshaw;
- (m) "Permit" means a permit issued by an authority as empowered by state government in this regard.
- (n) "Public service Rickshaw" means any battery operated rickshaw used or adopted to be used for the carriage of passengers or for the carriage of goods, not so constructed or adapted when used for the carriage of goods; for hire or reward;
- (o) "Registration" means the certificate issued by a Registering officer to the effect that the electric rickshaw has been duly registered in accordance with the provisions of the Act and these Rules;
- (p) "Registering authority" means an authority empowered to register battery operated rickshaw or authorised to discharge duties under the Act and these rules, to whom the state government by Notification appoints;.
- (q) "Road tax" means tax to be levied to electric rickshaw for plying or using road, yearly basis or for six year at a time.
- (r) "Schedule" means a Schedule appended to these Rules;
- (s) "Section" means a section of the Act;
- (t) "Traffic Signals" includes all signals, warning sign posts, direction posts, markings on the road or other devices for the information, guidance or direction of drivers or drawers of battery operated rickshaw;

CHAPTER -II

Licencing of drivers of Battery Operated Rickshaws

 Necessity of driving licence: - No person shall drive or draw a Battery Operated Rickshaw in any public place, as mentioned in the Act, unless he

holds an effective driving licence, issued to him by the Licensing officer, authorising to drive Battery Operated Rickshaw.

- Age limit:-No person of less than twenty years of age shall drive in a Battery Operated Rickshaw in any public place, as mentioned in the Act.
- Application for a driving licence: An application for a driving licence shall be made to the Licensing Authority, in Form-1 and shall be accompanied by:-
 - a) proof of present and permanent residence, issued by appropriate government authority;
 - b) proof of age, issued by appropriate government authority;
 - c) medical certificate from a government registered medical officer;
 - d) three copies of recent pass port colour photograph;
 - (e) fees as prescribed in the Schedule.
- 6. Grant of driving licence:-
 - (i) Any person, who is for the time being not disqualified for holding or obtaining a driving licence, may apply to the licensing officer having jurisdiction in the urban area in which he ordinarily resides or carries on business;
 - (ii) On receipt of an application for driving licence to drive a Battery Operated Rickshaw, the applicant will be given date and time for appearing before the testing authority or such other person as may be authorised in this behalf, by the state government or municipal authority, by Notification;
- (iii) The applicant shall satisfy the person conducting the test about the following abilities:
 - a) adjust rear-view mirror,
 - overtake, allow to be overtaken, and take appropriate course of the road with proper caution giving appropriate signals,
 - give appropriate traffic signals at the appropriate time,
 - act correctly at the pedestrian crossing, which are not regulated by the traffic lights or traffic police, by giving preference to the person crossing the roads,
 - keep well to the left in normal driving,
 - use the proper side when driving straight, turning right, turning left and at junction of the road.
 - (iv) No such test shall be required where the applicant previously held a driving licence to drive such class of rickshaw and the period between the date of expiry of the previous licence and the date of application for renewal of the driving licence does not exceed five years or the applicant is not suffering from any disability which is likely to cause the driving by him to be a source of danger to the public;
 - (v) If an application for renewal of a driving licence is not made within the time prescribed under sub-rule (ii) of Rule 8, but made within the time prescribed under sub-rule (iv) of this rule, the licencing authority may, if he is satisfied that there is good and sufficient reason for the applicant's inability to apply

within the time prescribed under sub-rule (ii) of Rule 8, renew the driving licence.

Validity of driving licence:-

A driving licence to drive a Battery Operated Rickshaw is effective for a period of three years, unless it is cancelled or suspended for any contravention of the Act or the Rules or otherwise.

8. Renewal of driving licence:-

- (i) An application for the renewal of driving licence shall be made to the licencing authority, in Form-2 and shall be accompanied by
 - a) three copies of recent passport size colour photograph,

b) original driving licence,

- medical fitness certificate, issued by a Government Registered Medical Practitioner;
- (d) fees as prescribed in the Schedule.
- (ii) Every such application under sub-rule (i), shall be made at least fifteen days prior to the date of expiry of validity of the driving licence and for the transition period while the original driving licence remains in the custody of the Licencing Officer for the purpose of sub-rule (i), the licencing officer shall, on a copy of the driving licence, endorse the date of submission of application for renewal and thereafter not more than thirty subsequent days, the driving licence shall be treated as valid;
- (iii) Every such application under sub-rule (i), shall be disposed of by the Licencing Officer, within thirty days from the date of submission of the application, if the application is made within the period prescribed under subrule (ii).
- Fees:-The fees which shall be charged under the provision of this chapter shall be as specified in SCHEDULE-I.
- 10. Revocation of driving licence on grounds of disease or disability:-Notwithstanding anything contained in the foregoing rules, any licensing officer may at any time revoke driving licence or may require, as a condition of continuing to hold such driving licence, to produce a medical certificate in the same form and in the same manner as is referred to in the foregoing rules of this Chapter, if the licensing officer has reasonable grounds to believe that the holder of the driving licence is, by virtue of any disease or disability or for any other sufficient reason, unfit to drive a battery operated rickshaw and where the officer revoking a driving licence is not the authority which issued the same, it shall intimate the fact of revocation to the authority which issued that licence.

11. Register of driving licences:-

(i) The Licencing Officer shall maintain a Register of driving licences in respect of driving licences issued and renewed by the licensing authorities in such Form, as it may deem proper.

(ii) Each Licencing Officer shall send to the District Transport Authority and the Urban Development Department, a printed copy of the register referred to in sub-rule (i).

12. Issue of duplicate licence:-

- (i) If at any time a licence granted under this rule, is lost or destroyed, the holder of the licence shall forthwith intimate the loss to the licensing authority which granted the licence and shall apply in writing, in Form-3 to the said authority, for a duplicate;
- (ii) On receipt of an application along with the <u>appropriate fee</u>, as <u>prescribed</u> in the <u>Schedule</u>, the licensing authority shall issue a duplicate licence clearly marked "Duplicate";
- (iii) If after the issue of a duplicate licence, the original is found, the same shall be surrendered forthwith to the licensing authority by which it was issued.

13. Appeal:-

Any person aggrieved by any order of the licensing authority under this Chapter, within thirty days of the date of receipt of such order, may prefer appeal to the respective Chief Executive Officer or Executive Officer of the Municipal or Urban area.

14. Procedure for appeal:-

- (i) An appeal under rule 13 shall be preferred in duplicate in the form of a memorandum, setting forth the grounds of objections to the order of the licensing authority and shall be accompanied by a certified copy of the order appealed against;
- (ii) The appellate authority, after giving an opportunity to the parties to be heard and after such further enquiry, if any, as it may deem necessary, pass appropriate order(s) within a period of forty five days from the date of receipt of such an appeal.

CHAPTER-III

Registration

15. Registration Certificate:-

(i) No person shall drive or draw any battery operated rickshaw and no owner of a battery operated rickshaw shall cause or permit such rickshaw to be driven or drawn in any public place unless such rickshaw is registered in accordance with this Chapter and the certificate of registration of it has not been suspended or cancelled and it carries a registration mark displayed in the manner prescribed by the registering authority;

- (ii) An application for the grant of registration certificate, as required under Section 3 of the Act, shall be made in prescribed Form-4 and shall be accompanied by the appropriate fee, as prescribed in the Schedule;
- (iii) On receipt of an application for the grant of registration certificate in respect of Battery Operated Rickshaw, the registering authority may, if he is satisfied that the applicant is a bona fide owner or dealer, issue to the applicant one or more certificates, as case may be, and shall assign in respect of each certificate a trade registration mark for each Battery Operated Rickshaw.

Registration of Battery Operated Rickshaw:-

An application for registration of Battery Operated Rickshaw shall be made to the registering authority in Form-4, within a period of seven days from the date of taking delivery of such Battery Operated Rickshaw, excluding the period of journey and shall be accompanied by—

(a) sale certificate of the manufacturer;

 (b) proof of present and permanent address, issued by appropriate government authority,

(c) offer of permit,

 facility for charging battery installed in the rickshaw as certified by the TSECL.

17. Issue of certificate of registration:-

(i) On receipt of an application under rule 15 and after verification of the documents furnished therewith, the Battery Operated Rickshaw shall be produced for inspection by inspecting authority, and if found fit the registering authority shall issue certificate of registration.

(ii) A registration certificate issued or renewed under this rule shall be in force

for a period of five years from the date of issue or renewal thereof;

Registration mark:-

On and from the commencement of these rules, the registration mark shall be displayed both at the front and at the rear of all Battery Operated Rickshaws clearly. The registration mark of the Battery Operated Rickshaw for AMC area and other Nagar Panchayat areas of the state of Tripura shall be as specified in the SCHEDULE-II. The registration mark shall be of a group of letter, to be followed by code number and not exceeding four figure to be used as registration mark.

Trade certificate:-

(i) A Battery Operated Rickshaw, in the possession of a dealer or manufacturer shall be exempted from the necessity of registration subject to the condition that he obtains a trade certificate from the registering authority having jurisdiction in the area in which the dealer or manufacturer has his place of business located in accordance with the provisions of these rules;

- (ii) An application for the grant or renewal or duplicate of a trade certificate shall be made in Form-5, and shall be accompanied with the appropriate fees as prescribed in the Schedule;
- (iii) On receipt of an application for the grant or renewal or duplicate of a trade certificate in respect of a battery operated rickshaw, the registering authority may, if he is satisfied that the applicant is a bona fide dealer and requires the certificates specified in the application, issue to the applicant one or more certificates, as the case may be, in Form-6, within thirty days from the date of receipt of such an application and shall assign in respect of each certificate a trade registration mark;
- (iv) No application for trade certificate shall be refused by the registering authority unless the applicant is given an opportunity of being heard and reasons for such refusal are given in writing;
- (v) A trade certificate granted or renewed under this rule shall be in force for a period of twelve months from the date of issue or renewal thereof;
- (vi) If at any time the trade certificate is lost or destroyed, its holder shall report to the police station in the jurisdiction of which the loss or destruction has occurred and intimate the fact in writing to the registering authority by whom the certificate was issued and apply to the said authority for a duplicate certificate accompanied by the Form and appropriate fee, as specified for grant or renewal of a trade certificate;
- (vii) On receipt of an application alongwith the fee, the registering authority may issue a duplicate "Trade Certificate" clearly "marked "Duplicate";
- (viii) If after the issue of a duplicate certificate the original is traced, the same shall be surrendered forthwith to the registering authority by which it was issued;
- (ix) A trade registration mark and number shall not be used upon more than a battery operated rickshaw at a tune or upon any vehicle other than a battery operated rickshaw bona fide in the possession of the dealer in the course of his business or on any type of vehicle other than the one for which the trade certificate is issued;
- (x) The trade certificate shall be carried on a battery operated rickshaw in a weatherproof circular folder and the trade registration mark shall be exhibited in a conspicuous place in the battery operated rickshaw;
- (xi) A trade certificate shall be used only by the person to whom it is issued and such person shall not allow or offer or cause the certificate or the number assigned in connection therewith to be used by any other person;
- (xii) No holder of a trade certificate shall deliver a battery operated rickshaw to a purchaser without registration, whether temporary or permanent;

(xiii) If the registering authority has reason to believe that the holder of any trade certificate has not complied with the provisions of this chapter, it may, after giving the holder an opportunity of being heard, suspend or cancel the trade certificate held by him.

- 20. Transfer of ownership of the battery operated rickshaw:-
 - (i) Where the owner of a batter operated rickshaw dies or otherwise transfers the ownership, the person succeeding to the possession of such rickshaw may for a period of three months, use the Rickshaw as if it has been transferred to him, if such person has, within thirty days of the death of the owner, informed the registering authority of the occurrence of the death of the owner and of his own intention to use the rickshaw:
 - (ii) The person referred to in sub-rule (i) shall apply in Form-7, within the period of three months to the said registering authority for the transfer of ownership of the rickshaw in his name, accompanied by-
 - (a) the appropriate fee as specified for renewal of a licence:
 - (b) the death certificate of the registered owner or an affidavit indicating the transfer, as the case may be; and
 - (c) the certificate of registration;
- Fees:-The fees which shall be charged under different provisions of this chapter shall be as specified in the SCHEDULE-I.

CHAPTER-IV

Certificate of Fitness

22. Certificate of fitness of battery operated rickshaw:-

Subject to the provision of registration, a Battery Operated Rickshaw shall not be deemed to be validly registered for the purpose of these rules, unless it carries a certificate of fitness in such form and containing such particulars and information as may be prescribed by the Inspecting authority.

23. Validity of certificate of fitness:-

A certificate of fitness in respect of a Battery Operated Rickshaw shall be made to the registering authority, in Form-8 and such certificate of fitness shall be valid for two years.

24. Renewal of fitness of certificate:-

Within one month before the expiry of certificate of fitness, an application shall be made for renewal of such certificate in Form-9 and shall be accompanied by:-

- (a) Original certificate of fitness;
- (b) fees as prescribed in the Schedule;
- 25. Issue of certificate of fitness:- On receipt of an application under rule 24 and after verification of the documents furnished therewith, the inspecting

authority shall conduct inspection and issue certificate of fitness, if the provisions are complied with.

26. Fees:-

The fees which shall be charged under different provisions of this chapter shall be as prescribed in SCHEDULE-I.

27. Seating capacity:

Seating capacity of the battery operated rickshaw shall be as prescribed by the manufacturer in the sale certificate.

CHAPTER- V Control of Battery Operated Rickshaws

28. Necessity of Permits:-

(i) No person, including a Dealer or Manufacturer, shall use or permit the use, demonstrate, sale or exhibit for sale, of a battery operated rickshaw in any public place, whether or not such rickshaw is actually carrying any passenger or goods, without a permit granted by the Registering Authority or any other prescribed authority;

(ii) No person shall use or permit the use of a battery operated rickshaw in any public place, in any manner beyond the conditions mentioned in such

permit.

29. Permit issuing authority:-

(a) The State Government shall, by notification in the official gazette, constitute Permit issuing Boards for the Agartala Municipal area and for other urban areas, to exercise and discharge the powers and functions as may be specified in the notification;

Each such Permit issuing Board shall consist of six members including

the Chairperson and Member Secretary.

- (c) For the Permit issuing Board of Agartala Municipal area, Chairperson of the AMC shall be the Chairman of the Board and the Chief Executive Officer of the AMC shall be the Member Secretary of the board, respectively by virtue of the posts. The other members of the Board shall be nominated by the Chairman of the Board, one of whom shall be an officer of the District Transport Authority;
- (d) For the Permit issuing Board of an urban area, Chairperson of the concerned Nagar Panchayat shall be the Chairman of the Board and the Chief Executive Officer or Executive Officer of the Nagar Panchayat shall be the Member Secretary of the board, respectively by virtue of the posts. The other members of the Board shall be nominated by the Chairman of the Board, one of whom shall be an officer of the District Transport Authority;

30. Application for permit of Battery Operated Rickshaw:-

(i) An application for an offer of permit in respect of Battery Operated Rickshaw shall be made to the Member Secretary, Permit Issuing Board, in Form-10 and may contain the following particulars namely-

(a) the route or routes or the area to which the application relates;

(b) type and seating capacity of the rickshaw;

- (c) the arrangement intended to be made for housing, maintenance and repair of the rickshaw for the comfort and safety of passengers.
- (ii) An application for permit in respect of Battery Operated Rickshaw shall be made in a prescribed form and accompanied with the following particulars namely-

(a) valid offer of permit;

(b) address proof,

- registration certificate registered in his name and against the offer of permit;
- (d) appropriate fees, as prescribed in the Schedule,

(e) copy of PRTC.

- (f) copy of ST/SC/OBC/ EX. Serviceman, if the applicant is of that category,
- (g) copy of the society registration certificate, if the application is on behalf of a society.
- (iii) Upon receipt of an application for permit of a Battery Operated Rickshaw, the Member secretary of the permit issuing board shall, if the application is in order, circulate particulars to members of the authority with intimation whether the matter is to be decided at a meeting of the Board or by circulation. In the latter case, he shall inform the date in which the decision will be taken on the issue...

31. Area of route:-

Route or area of a Battery Operated Rickshaw shall be limited within the area of Municipality or Nagar Panchayat, where permit is issued to ply the Battery Operated Rickshaw;

32. Fees:-

The fees which shall be charged under different provisions of this chapter shall be as prescribed in SCHEDULE-I.

CHAPTER- VI

Seizure and Penalty

Compounding of infringements:-

- (i) Any infringement of the provisions of the Act and these Rules may be compounded by such officers or authorities and for such amount as the State Government by notification in the Official Gazette, specify in this behalf;
- (ii) Where an infringement has been compounded under sub-rule (i), the infringer shall be discharged from the liability and no further proceedings shall be taken against him in respect of that infringement.

34. Power to detain Battery Operated Rickshaw:-

- (i) Any police officer or other person authorized in this behalf by the State Government may, if he has reason to believe that a Battery Operated Rickshaw has been or is being used in contravention of any of the provisions of the Act and Rules, seize and detain the Battery Operated Rickshaw and for this purpose take or cause to be taken any steps he may consider proper for the temporary safe custody of the Battery Operated Rickshaw;
- (ii) Where a Battery Operated Rickshaw has been seized and detained under sub-rule (i), the owner or person in charge of the Battery Operated Rickshaw may apply to the registering authority or any officer authorized in this behalf, together with the relevant documents for the release of the rickshaw and such authority or officer may, after verification of such documents, by order release the rickshaw subject to such conditions as the authority or officer may deem fit to impose.

CHAPTER- VII

Miscellaneous

35. Parking Places and halting stations:-

The State Government or the respective urban area authority having jurisdiction over the area concerned may, determine places at which Battery Operated Rickshaws may stand, either indefinitely or for a specific period of time and may determine the places at which such rickshaws may stop for a longer time that is necessary for the taking up and setting down of passengers or goods.

- **36.** No Battery Operated Rickshaw shall be loaded in such a manner that the load or any part thereof extends beyond the overall dimension of the rickshaw, in any manner.
- 37. Fitment of reflectors:-

Every Battery Operated Rickshaw shall be fitted with two reflectors, one each on both sides and at the rear.

38. Lamps:-

- (i) Every Battery Operated Rickshaw, while being driven in a public place, during the period half an hour after sunset and at any time when there is no sufficient light, shall be lit with the lamps which shall render clearly discernible persons and vehicles on the road at a distance of one hundred and fifty five metres ahead:
- (ii) Every Battery Operated Rickshaw shall be fitted with two rear lamps showing red light to the rear and such lamp shall be fixed either on the centre line of the rickshaw or to the right hand side, necessary to illuminate the registration mark.
- 39. No such Battery Operated Rickshaw shall be used in drawing another rickshaw of all class or type or any other vehicle.

40. Speed Limit:-

(i) The designed speed of a Battery Operated Rickshaw shall not exceed fifteen kilometres per hour and shall be fitted with an instrument so constructed and fixed in such a position as to indicate to the driver of the rickshaw the speed at which it is travelling and the speed governor of every such rickshaw shall be so set that the rickshaw is incapable of being driven at a speed in excess of the maximum preset speed.

(ii) No person shall drive or draw a Battery Operated Rickshaw or cause or allow a Battery Operated Rickshaw to be driven or drawn in any public place

at a speed exceeding fifteen kilometers per hour.

41. Safety standards:-

The State Government or the Urban Area Authority may, from time to time, specify, by notification in the Official Gazette, the standards or the relevant standards of any part, component or assembly, to be used in a Battery Operated Rickshaw and the date from which such parts, components or assemblies are to be used.

42. Passenger entrance and exit:-

The passenger entrance-cum-exit door shall be located on the left side of the Battery Operated Rickshaw and the door handle should be capable of being handled from inside as well as from outside, with suitable locking devices.

43. Driving or drawing dangerous or hazardous to human life:-

No person shall drive or draw a Battery Operated Rickshaw in any manner, which is dangerous or hazardous to human life or property and this is in addition to comply with the provisions of any law for the time being in force.

44. Duty to obey traffic signals:-

Every driver or drawer of a Battery Operated Rickshaw shall drive or draw the rickshaw in conformity with any indication given by mandatory traffic sign and in conformity with the driving regulations made by the Central Government, and shall comply with all directions given to him by any police officer for the time being engaged in the regulation of traffic in any public place.

45. Rate of Fair and hire of a Battery Operated Rickshaw:-

- (i) The rates of fair to be charged by a owner, driver or drawer from a passenger or from any other person obtaining the service of a Battery Operated Rickshaw and the rate of hiring of such rickshaw, shall be as prescribed by the AMC or the concerned Urban Area Authority, from time to time;
- (ii) The rate so fixed by the authority, shall be affixed in a conspicuous place or Notice Board of the office of the authority and a certified copy of the same shall be kept preserved in a Battery Operated Rickshaw for showing it to a passenger on demand.

46. A person, who is owing, driving, drawing, manufacturing, repairing, carrying on any kind of trade or business or in any way attached with the profession relating to a Battery operated Rickshaw, prior to the date of commencement of these Rules, shall within one month from the date of commencement of these Rules, shall make the application to the competent authorities, for the purpose of compliance of the provisions of these Rules.

47. Removal of difficulties:-

If any difficulty arises in giving effect to the provisions of these Rules, after its commencement, the State Government may, by order, published in the official gazette, make such provisions not inconsistent with the provisions of the Act and these Rules, as may appear to be necessary for removing the difficulty;

Provided that, no such order shall be made after the expiry of two years from the date of commencement of these Rules.

SCHEDULE-I (See rule- 9,21,26 and 32)

SINO	Purpose	Amount of fees
(1)	(2)	(3)
1.	In respect of issue of driving licence.	₹ 300/-
2.	In respect of renewal of driving licence	₹ 100/-
3.	For delay of renewal of driving licence for every year of delay	₹ 50/-
4.	For duplicate driving licence	₹ 100/-
5.	For issue/renew Registration Certificate	₹ 1000/-
6.	For grant/renew/duplicate Trade Certificate	₹ 1000/-
7.	For renew/duplicate Trade Certificate	₹ 300/-
8.	Grant or renewal of fitness certificate.	₹ 500/-
9.	After the expiry of one month of certificate of fitness for upto one year penalty.	₹ 200/-
10.	After one year of expiry of certificate of fitness or subsequent period for every year.	₹ 100/-
11.	Yearly road tax for the Battery Operated Rickshaw	₹ 100/-

SCHEDULE-II (See rule 18)

SI No	Name of area	Group of letters	Code number
(1)	(2)	(3)	(4)
1	Agartala Municipal Area	TR	AM
2	Udaipur Nagar Panchayat Area	TR	UN
3	Belonia Nagar Panchayat Area	TR	BN
4	Ambasa Nagar Panchayat Area	TR	AN

5	Kailashahar Nagar Panchayat & so on.	TR	KN
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(To be filled at the time of applying for Permanent Licence) FORM-1 FORM OF APPLICATION FOR LICENCE TO DRIVE/DRAW A BATTERY OPERATED RICKSHAW [See Rule 5]

	ated Rickshaw in respect of which a licence to drive is applied for ? If so
	owing details : // Testing Authority Result of Test-
1.	7 Testing Additionty Result of Test-
2.	
3.	
4.	- land the same of the same had been added to the same into
six centimete 14. I have er	nclosed three copies of my recent photographs of five centimetres into ers (where laminated card is used no photographs are required) nclosed the driving certificate No. datedissued by
15. I have s licence	submitted medical fitness certificate alongwith the application for driving
knowledge a	
	out whichever is inapplicable. Signature/Thumb impression of Applicant
The applicar on, (here e Rickshaw	TE OF TEST OF COMPETENCE TO DRIVE In the passed the test prescribed under Rule 6. The test was conducted enter the registration mark and description of the Battery Operated on (date)
	nt has failed in the test (The details) of the deficiency to be listed out).
Date	Signature of Testing Authority
	Full name and designation
	en signature of applicant
	whichever is inapplicable
	FORM - 2 [See Rule 8 (i)]
FORM	OF APPLICATION FOR THE RENEWAL OF DRIVING LICENCE
To The Licensir	ng Authority
1,	
Shri/Smt./Ku	umariSon/wife/
for the rene	f

	(b)	Date of Issue	*
	(c)	Licensing authority by which	
	(d)	Licensing authority by which	h the
		Licence was last renewed	
		No. and dated of renewal	
	(e)	Date of expiry of licence to	drive
		My present address is	
If this		ss is not entered on the lice	ence, I do/ do not wish that it would be so
If the	licence	is not attached, reasons w	ny it is not available?
		*	,
If the	e lice		within prescribed period, reasons for

	*	4	used by any licensing authority.
	not be		or obtaining a driving licence. My licence has
I encl	ose a m	nedical fitness certificate,	×
I encid	ose thre	ee copies of my recent phot	ograph
I have	paid th	ne fees of Rupees	
I here	Ø.	lare that to the best of my	knowledge and belief the particulars given
Dated	l	***************************************	Signature or thumb impression of the Applicant
			Name
		ä	Address

FORM 3 FORM OF APPLICATION FOR A DUPLICATE DRIVING LICENCE [See Rule 12(i)]

To,	
The Licencing Authority	
Sir, My Licence for Driving/Drawing of a Batte lost/destroyed/completely written-off/soiled/to circumstances-	
I hereby declare that to the best of my knowledge a Battery Operated Rickshaw has not been provisions of the Act or rules made thereunder above are true. I do hereby apply for the issue of a duplicate Lick Operated Rickshaw. The written off/soiled/torn/mutilated Certificate of	suspended or cancelled under the er and the circumstances explained ence for Driving/Drawing of a Battery
	Signature or thumb impression of the Applicant along with full address
Note: (1) Full particulars of the circumstances s or destruction of the driving licence . (2) Strike out whichever is inapplicable	shall be furnished in the case of loss
FOR OFFICE ENDOR	RSEMENT
Number Office of the	Dated
A duplicate Licence for Driving/Drawing of a Batt requested above is issued, bearing No	
5	Signature of the Licencing Authority

FORM 4 FORM OF APPLICATION FOR REGISTRATION OF A BATTERY OPERATED RICKSHAW [See Rule 16]

To
THE RESISTERING AUTHORITY.
1. Full name of person to be registered as registered owner
2. Son/Wife/Daughter of
3. Age of the person to be registered as registered owner
3. Permanent address of the person to be registered as
Registered owner (Evidence to be produced)
4. Temporary address of the person to be registered as registered owner
5. Name and address of the Dealer or Manufacturer from whom the Battery
operated Rickshaw was purchased
6. The Battery Operated Rickshaw is
(a) a new rickshaw
(b) imported rickshaw
(c) or other category, please specify
7. Type of body
8. Maker's name
9. Month and year of manufacturer
10. Number of cylinders
11. Horse power
12. Cubic capacity
13. Maker's classification or if not known,
14. Wheel base
15. Chassis No
17. Unladen weight
19. Colour or colour of body, wings and front end
19. Colour or colour of body, wings and front end
I hereby declare that the Battery Operated Rickshaw has not been registered in
any State in India.
20. Number, description and size of tyres
(a) Front axle
(b) Rear axle
(c) Any other axle
(d) Tandem axle
(a) As certified by the manufactureKgms (b) To be registeredKgms
22. Maximum axle weight
(a) Front axlekgms
(b) Rear axleKgms
(c) Any other axleKgms
(d) Tandem axleKgms

23. (a) Overall length		
Date	Signature or thumb impression of the person to be registered as registered owner.	
· ·	FORM 5 see rule 19 (ii)] r renewal or Duplicate Trade Certificate	
To The Registering Authority		
1. Applicant's Name: 2. Son / Wife / Daughter of: 3. Applicant's full Address: (Proof to be attached) 4. Whether the applicant is a name of Rickshaw, approved repairer of Base bodies to Battery Operated Rickshaw lease / hypothecation of Battery Operated Rickshaw for Certificates required 6. Class of Battery Operated Ricks required. 7. Amount of fee paid: 8. If the application is for renewal/du No	plicate, indicate the Trade Certificate Date	
bonafide Trade purpose. Place:	Declaration de Certificate(s) is/are required by me/us for Signature or thumb impression of the Applicant.	

FORM-6 FORM OF TRADE CERTIFICATE [See Rule 19(iii)]

- 1. Serial Number of Certificate:
- 2. Full name & address of certificate Holder:
- 3. Trade number assigned in respect of the certificate:
- 4. Class of the Rickshaw in respect of which the Certificate to be used:
- 5. Date of expiry of the Certificate:
- 6. Amount of fees paid:
- 7. Date and stamp of issuing authority:

Place:

Date:

Registering Authority:

(Valid only in the area from which issued)

FORM 7 FORM OF APPLICATION FOR TRANSFER OF OWNERSHIP OF A BATTERY OPERATED RICKSHAW [See rule 20 (ii)]

To The REGISTERING AUTHORITY
(In whose jurisdiction the Transferee resides)
have on the day of the year
sold and delivered my/our Battery Operated Rickshaw no
Engine No. to Shri/Smt. (Name son/wife/daughter of residing at res
(House no/Street/village/Town/Distt./State).
(The following part is applicable in case of death of the Registered Owner)
Late, being the legal survivor of
, who was the registered owner of the Battery Operated Rickshaw no
Engine No.

have on the day of the year

sold and delivered the Battery Opera		
to Shri/Smt(N	vame son/wife/daughter esiding at(House	
no/Street/village/Town/Distt./State).		
We have furnished an authenticated copy of the Death Certificate and Survivor Certficate of Late		
Certificate of Late		
The Registration certificate No to him/her/them.	have been handed over	
	of the Battery Operated Rickshaw in favour of	
	d belief the Battery Operated Rickshaw is free on furnished is true. I/We undertake to hold uracy or suppression of information.	
	Signature or thumb impression of the	
	REGISTERED OWNER (Transferor) (In case of death of the Registered Owner Signature of all the Legal Survivors)	
Date		
*	Signature or thumb impression of the Transferee	
Date		
OFFICER ENDORSEMENT		
Ref. No		
The ownership of the Vehicle has be		
of		
with the note of the above said agree	ment with effect from	
(Date) Date	e REGISTERING AUTHORITY	
Strike out whichever is inapplicable v	vith Office Seal	
	e endorsement of the Registering Authority to ately on making entries of Transfer of Ownership	

FORM 8 [See Rule 23]

FORM OF APPLICATION FOR CERTIFICATE OF FITNESS

The Registering Authority,

I hereby apply for the issue of a certificate of Fitness for Battery Operated Rickshaw, as required by Rule 22 of the Tripura Battery Operated Rickshaw Rules, 2014.

Necessary Particulars are given herein below-

- 1. Registration mark of Rickshaw
- 2. Name of Registered Owner
- 3. Address of Owner

Ta

- 4. Place where the Rickshaw is ordinarily kept
- 5. Name of manufacturer of Rickshaw:
- 6. Manufacturer's model, or if not known, wheel base:
- 7. Type of Rickshaw:
- 8. Engine number:
- 9. Chassis number:
- 10.Particulars of any previous certificate of fitness granted in respect of the Rickshaw:
- 11. Authority by which granted:
- 12.Date when certificate ceased to be valid:
- 13. Reasons for cessation of validity:
- 14. Reasons for not producing certificate of fitness:

Data	Cignoture or thumb impression of applicant	
Date	Signature or thumb-impression of applicant	

FORM 9

[See Rule 24]

Application for renewal of certificate of fitness

To, The Registering Authority,

I hereby apply for renewal of the certificate of fitness, for Battery Operated Rickshaw, as required by Rule 24 of the Tripura Battery Operated Rickshaw Rules, 2014.

Necessary Particulars are given herein below-

- 1. Registration mark of the Battery Operated Rickshaw:
- 2. Name of Registered Owner:

3. Address of Registered Owner:

permit is granted.

- 4. Place where the Battery Operated Rickshaw is ordinarily kept:
- 5. Number of certificate of fitness and date of issue or last renewal:
- 6. Authority by which the certificate of fitnes's was issued or last renewed:
- 7. The date of next inspection as endorsed in the certificate of fitness last renewed, if any:
- 8. The date of expiry of the certificate of fitness:

Date	Signature or thumb impression of applicant

FORM 10 FORM OF APPLICATION FOR ISSUE OF PERMIT [See Rule 30(i)]

To a
The Member Secretary,
Permit Issuing Board,
······································
In accordance with the provision under Rule 30 of the Tripura Battery Operated Rickshaw Rules, 2014, I/We the undersigned hereby apply for grant of Road Permit for Battery Operated Rickshaw, with particulars as under:-
1. Full Name : 2. Wife/Son/Daughter of : 3. Full Address : (Evidence to be produced) 4. Area for which permit is required: 5. Garage premises of the Rickshaw: 6. The type/seating capacity of the Rickshaw:
7. Registration mark: 8. Year of manufacture: 9. Engine No
11.Details of any permit held by the applicant: 12.Period for which permit is sought: 13.Fee of Rs(Rs) is paid.
I/We solemnly declare that the information given above is true and correct as per our/my personal knowledge. I/We hereby declare that I/We shall abide by the prescribed rules if

Signature or thumb impression of the applicant

Noof the	valid upto	granted as per decision
Permit Issuing Board,		,it its meeting held at

		Member Secretary, Permit Issuing Board,

By order of the Governor,

07.1.14 (Ashutosh Jindal) Secretary to the **Government of Tripura**